

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH  
LUCKNOW**

**ORIGINAL APPLICATION NO: 609OF 2005**

THIS THE 21st DAY OF DECEMBER 2005

**HON'BLE SHRI JUSTICE M.A. KHAN, VICE CHAIRMAN  
HON'BLE SHRI S.P. ARYA MEMBER (A)**

Pyare Lal, aged about 60 years s/o Late Dukhi Ram, R/o Village Nilmatha (Behind Baba Ki Kutti) P.O.N.Nilmatha, P.S.Cantt. Lucknow.

Applicant.

By Advocate: Shri A.P. Singh.

**VERSUS**

1. Union of India, through the Secretary, Ministry of Defence New Delhi.
2. The Director General of Medical Services (Army), Adjutant General's Branch D.G.M.S.- 3 (B) 'L' Block, Army Head Quarter, D.H.Q. P.O. New Delhi-110001.
3. Commandant, A.M.C. Centre & School, Lucknow.
4. Administrative Officer, A.M.C. Centre & School, Lucknow.
5. Accounts Officer, A.M.C. Centre & School, Lucknow.

Respondents

BY Advocate: Shri D.P. Singh.

**ORDER(ORAL)**

**BY HON'BLE SHRI JUSTICE M.A. KHAN V.C.**

1. The present O.A. is filed by the applicant for issue of direction to the respondent No. 3 to 5 fix the pay of the applicant in pay scale of Rs. 5000-150-8000(Ind up gradation under A.C.P. Scheme) in terms of the order dated 18.303.2005 issued by Director General of Medical Services (Army) Annexure A-9 with all consequential benefits.
2. The applicant was initially appointed as Civilian peon on 24.2.1994 at record office A.M.C. Centre & School Lucknow. Thereafter, he was appointed as L.D.C. in A.M.C. Centre & School. He was again promoted to the post of U.D.C. on



9.2.1990. He retired from service on attaining the aged of superannuation on 31<sup>st</sup> July 2005. The respondents by their order dated 18.3.2005 have granted financial up gradation to the applicant under A.C.P. scheme w.e.f. 9.8.1999 which is Annexure A-9 to the O.A.. The grievance of the applicant is that the said order has <sup>not</sup> been implemented and he has not been granted the financial benefit.

3. At the time of hearing, the learned counsel for the applicant has requested that the present O.A. may be treated as representation made by the applicant to the respondents and the respondents may be directed to consider the representation and decide it by a reasoned order.

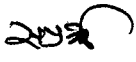
4. Accordingly, the respondents are directed to treat the present O.A. as a representation made by the applicant to the respondents for redressal of his grievance pleaded therein. In case, the order dated 18.3.2005 is implemented, the applicant should be granted all monetary benefits including fixation of pension and other retrial dues benefits on the basis of the revised pay within a period of three months from the date of the order passed on the <sup>representation</sup> ~~revision~~ of the applicant. We need not call for any counter reply from the respondents at this stage.

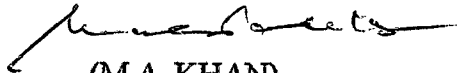
4. The respondents shall decide the representation of the applicant by reasoned order within a period of three months from the date of communication of this order.

5. We leave it to the applicant to approach this Tribunal in case, grievance is not redressed by the respondents.



6. O.A. stands disposed of in terms of above directions without  
any order as to costs.

  
(S.P. Arya)  
MEMBER(A)

  
(M.A. KHAN)  
VICE CHAIRMAN.

v.